

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.12891/2021

[Arising out of impugned final judgment and order dated 04-03-2021 in MP No. 2443/2020 passed by the High Court of Madhya Pradesh Principal Seat at Jabalpur]

CHINTA DHEEMER & ORS.

Petitioner(s)

VERSUS

ASHWINI KUMAR & ANR.

Respondent(s)

Date : 12-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s)

Mr. Harmeet Singh Ruprah, AOR

Mr. Kanishk Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

1. It is a settled position of law that mutation of entries in the revenue records do not confer any right, title or interest. Entries in the revenue records are meant only for fiscal purposes or at best to establish possession of the property.
2. Any party claiming any right, title or interest in any property has to go before the competent Civil Court and get a declaration in that regard.
3. In view of the aforesaid, there is no good reason for us to interfere with the impugned order passed by the High Court.
4. We keep all other legal remedies open for the petitioners to avail before the appropriate forum in accordance with law.
5. The Special Leave Petition is disposed of in above terms.
6. Pending applications, if any, also stand disposed of.

(VISHAL ANAND)

ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)

COURT MASTER (NSH)